

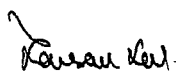
I/13

O.A. No. 38/2006

Date of order: 16.11.2007

Mr. R.S. Shekhawat, counsel for applicant.
Mr. V.S. Gurjar, counsel for respondents.

Learned counsel for the applicant prays for adjournment to consider as to whether he would withdraw this O.A. or to file a Misc. Application for amendment to the O.A. to which learned counsel for the respondents has no objection. Accordingly, case is adjourned to 14.12.2007.


[Tarsem Lal]
Administrative Member.


[N.D. Raghavan]
Vice Chairman

nlk

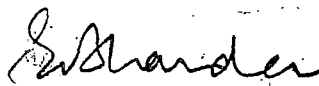
OA No. 38/2006 Date of Order : 11.1.2008.

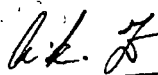
Mr. R.S. Sekhawatt, Advocate, holding brief of
Mr. P.S. Bhati, Advocate, counsel for applicant.

Mr. Hawa Singh, Advocate, holding brief of
Mr. V.S. Gurjar, Advocate, counsel for respondents.

In view of the detailed order of date passed in M.A. No. 167 of 2007 (in OA No. 38/2006) filed by ICAR & (respondents in OA), the present O.A. is dismissed as withdrawn ^{at} with liberty to file fresh O.A. in accordance with law and subject to observation made in the order ^{on} on M.A. No 167/07 passed today ⁱⁿ in.

The OA stands disposed of accordingly.


(R.R. Bhandari)
Admv. Member



(A.K. Yog)
Judl. Member


14.12.2007

None present for the applicant
Mr. Hawa Singh, Pray Counsel
for
Mr. V. S. Gurjar, Counsel for
respondents.

D.B. not formed.

Let the case before the
Bench on 11/01/2008.


Registrar

Order of the
Registrar on 21-1-08


Comp made in
MA 167/07